

[Shri Raghu Ramaiah]

Probably, my hon. friend knows that for 1975 the consumption target is 5,000,000 tonnes and we have now planned for a target of 49,56,000 tonnes of nitrogenous fertilisers. Similarly about other cases. It is very difficult to say to what extent a particular project will affect the whole target; after all, you have to take into account the entire gamut of production, the various schemes on the anvil and also new ones which may come out.

SHRI NARENDRA SINGH MAHIDA (Anand): The people of Gujarat are very anxious about this scheme because it involves the development of a backward area also. Everywhere in our constituencies people are asking questions about the Narmada and the Mithapur Projects and, naturally, they are eager. Moreover, the Tatas have said that this scheme is feasible only at Mithapur and nowhere else in India. May I know what substantial modifications have been made in the proposal recently in the light of the criticism made by the Planning Commission? May I also know whether the Government of India have noted that the Shah of Iran is visiting India next month and that negotiations would have to be carried on with the Iranian Government? In view of this, will the Government come to a decision before the arrival of the Shah here? Thirdly, is the Minister aware that in South East Asia, which I had the honour to visit some time back, there is a lot of effort in all the countries to develop fertilisers in a massive way and to help agro-industries? In view of this, in order to help farmers will the Government come to an early decision in the matter?

SHRI RAGHU RAMAIAH: The Government are fully aware of the anxiety of the members of his constituency and that will certainly be borne in mind in coming to a decision of this nature. As regards modifications, I had myself mentioned last time some of them and I will repeat it if you permit me.

MR. SPEAKER: If it is repetition, you need not do that.

SHRI NARENDRA SINGH MAHIDA: He has not replied to the question whether the decision will be arrived at before the arrival of the Shah of Iran in India.

MR. SPEAKER: Papers to be laid.

12.54 hrs.

#### PAPERS LAID ON THE TABLE

#### ANNUAL REPORT AND CERTIFIED ACCOUNTS OF INDIAN AIRLINES AND REPORT ON THE COMMISSION OF RAILWAY SAFETY

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): Sir, on behalf of Dr. Karan Singh, I beg to lay on the Table—

- (1) A copy of the Annual Report of the Indian Airlines for the year 1967-68, under sub-section (2) of section 37 of the Air Corporations Act, 1953.
- (2) A copy of the Certified Accounts of the Indian Airlines for the year 1967-68 together with the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953.  
[Placed in Library. See No. LT-2759/68]
- (3) A copy of the Report on the working of the Commission of Railway Safety for the year 1966-67.  
[Placed in Library. See. No. LT-2760/68]

#### ACTS UNDER UTTAR PRADESH STATE LEGISLATURE (DELEGATION OF POWERS) ACT

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): Sir, I beg to lay on the Table a copy each of the following President's Acts (Hindi and English versions) under sub-section (3) of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1968:—

- (1) The Uttar Pradesh Tolls Validation Act, 1968 (President's Act No. 33 of 1968) published in Gazette

of India dated the 2nd December, 1968.

(2) The Uttar Pradesh Public Moneys (Recovery of Dues) Amendment Act, 1968 (President's Act No. 34 of 1968) published in Gazette of India dated the 2nd December, [Placed in Library. See. No. LT-2761/68]

## COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

### FORTY-SECOND REPORT

SHRI KHADILKAR (Khed): Sir, I beg to present the Forty-second Report of the Committee on Private Members' Bills and Resolutions.

12.55 hrs.

### ESSENTIAL SERVICES MAINTENANCE BILL *Contd.*

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, आपको पता होगा कि जब एसेशियल सर्विसेज मेंटेनेंस बिल पर यहां बहस हो रही थी तो उपाध्यक्ष महोदय ने हम लोगों के द्वारा प्रश्न उठाए जाने पर दो मामले कमेटी और सबोर्डिनेट लेजिस्लेशन के पास भेजे। कमेटी ने इन शब्दों में इस बात को रखा है। उनकी रिपोर्ट से मैं पढ़ रहा हूँ:

"whether the provisions relating to delegation of powers contained in the Essential Services Maintenance Bill, 1968 are of a normal or exceptional nature and (2) whether the notifications to be issued under the said Bill, when enacted, should be laid on the Table of the House before they come into operation or after..."

इसके बाद मैंने कमेटी से कहा कि मैं बाहर जा रहा हूँ मुझे समय दीजिए लेकिन मुझे कोई

इतिहास नहीं दी गई। मुझे बाद में पता चला कि दूसरे दिन शाम को वह प्रश्न-प्रतिप्रश्न फैसला करने वाली है तो रात भर मेहनत करके मैंने प्रश्न बयान कमेटी के सामने पेश किया। शाम को मैं 5 बजे कमेटी के सामने अपनी गवाही देने के लिए उपस्थित हो गया। मैंने जो लिखित बयान दिया था वह तो कमेटी की रिपोर्ट के साथ जुड़ा हुआ है लेकिन साथ-साथ मैंने जो ज़बानी बातें कहीं थीं उसके बारे में मेरा ख्याल था कि कमेटी सोच-विचार करने के बाद प्रश्न निर्णय देगी। जब मैं पेटेंट्स कमेटी के काम के लिए डिप्टी सेक्रेटरी श्री चावला आदि के साथ लखनऊ गया था तो मेरे मन में यह संदेह उत्पन्न हुआ कि शायद मेरी गवाही पर कमेटी विचार ही नहीं करेगी। इसलिए लखनऊ से मैंने प्रापकी सेवा में एक पत्र भेजा और मेरे मन में जो संदेह था वही हो गया। यहां आने के पश्चात मैंने कमेटी की रिपोर्ट को देखा और मुझे बड़ा दुख हुआ कि मेरी गवाही पर कमेटी ने बिलकुल गौर नहीं फरमाया।

SHRI NARENDRA SINGH MAHIDA (Anand): It is a reflection on the Committee.

श्री मधु लिमये : इसमें रिफ्लेक्शन की क्या बात है मैं स्वयं इसको साबित करने वाला हूँ। यह सदन कमेटी से बड़ा है और कमेटी जब कोई शर्त काम करती है तो व्यक्तिगत रूप से सदस्यों को उसके बारे में सदन के सामने आकर अपनी शिकायत रखने का अधिकार है। वह अपने को सदन से ऊंचा न समझे।

अब मैं कमेटी के निर्णय में तो एक ही अनुच्छेद पढ़ूंगा। उसके बाद आपको पता चलेगा कि मैं क्या निवेदन करना चाहता हूँ। यह चौथे पृष्ठ पर अनुच्छेद 7 है :

"In the light of the previous precedents and the aforesaid judgments of the Supreme Court and the Bombay High Court and after considering all aspects of the matter, the Committee